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*|THE ORISSA RELIEF UNDERTAKINGS (SPECIAL PROVISIONS) ACT, 1983]

Received the assent of the President on the 12th March 1984, first published in an extraordinary issue of the Orissa Gazette dated the 14th March 1984.]

AN ACT TO MAKE SPECIAL PROVISIONS FOR A LIMITED PERIOD IN RESPECT OF INDU-STRIAL RELATIONS, FINANCIAL OBLIGATIONS AND OTHER LIKE MATTERS IN RELATION. TO INDUSTRIAL UNDERTAKINGS THE RUNNING OF WHICH IS CONSIDERED ESSENTIAL AS A MEASURE OF PREVENTING, OR OF PROVIDING RELIEF AGAINST, UNEMPLOYMENT.

Bon have surginal BE it enacted by the Legislature of the State of Orissa in the Thirty-fourth Year of the Republic of India, as follows:-

Short title. extent and

- 1. (1) This Act may be called the Orissa Relief Undertakings (Special Proviapplication, sions) Act, 1983.
 - (2) It shall come into force on such date as the State Government may by ** notification in the Official Gazette appoint in that behalf.

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Definition, It's will a this Act unless the context otherwise requires,— 50 500

化邻唑 化二氯化甲基甲基酚 医二氯 (1) "Government company" has the meaning assigned to it in section 617 of 1956 of the Companies Act, 1956.

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- (2) "industry" means any business, trade, undertaking, manufacture, calling of employers and includes any calling, service, employment, handicraft or industrial occupation or avocation of workmen, and the word "industrial" shall be construed accordingly;
 - (3) "relief undertaking" means a State industrial undertaking in respect of which a declaration under section 3 is in force;
 - (4) "State industria lundertaking" means an industrial undertaking;-
 - (a) which is started, or which, or the management of which, is under any arrangement or agreement acquired or otherwise taken over by the State Government, or by a Government Company, and is run or proposed to be run by, or under the authority of, the State Government or a Government Company; or
 - (b) to which any loan, advance, or grant has been given, in respect of any loan whereof, a guarantee has been given, by the State Government or a Government Company.

For Statement of Objects and reasons see Orissa Gazette, Extraordinary, dated the 16th September 1983 (1203).

^{1.1} Deleted by the Orissa reilef unedttakings (Spi. Provisions) Act (Orissa Act 6 of 1985) s. 2.

[.] Came into force with effect from the 30th May, 1984 vide Orissa Gazette Extraordinary dated the 30th May, 1984 (No. 925).

THE ORISSA RELIEF UNDERTAKINGS (SPECIAL PROVISIONS) ACT, 1983

2001-17-029 11/103980 (Orissa/Act.3cof) 1984) 1.1. 1-7-8-17c (AHT) (Secs. 3.—7)

Declaration of relief un dertaking.

3. The State Government may, if it is satisfied that it is necessary or expedient so to do in the public interest, with a view to enabling the continued running or restarting of a State industrial undertaking as a measure of prventing loss of production, working loss, loss of capital, unemployment, declare, by notification, that the State industrial undertaking shall, on and from such date and for such period as may be specified in the notification be a relief undertaking age in regarding the complete constraint of any complete.

Provided that the period so specified shall not; in the first instance, exceed one year but may, by a like notification, be extended from time to time by period not exceeding one year at any one time, so however, that such period shall not exceed tent years in the aggregate. As seamled the season of the aggregate of the season of the aggregate.

Application agreements, etc. to relief undertaking.

- 4. The State Government may, if it is satisfied that it is necessary or expedient of certain so to do for the purpose specified in section,3, direct, by notification,
 - W. Bl. Brete (a) that in relation to any relief undertaking all or any of the enactments specified in the Schedule to this Act shall not apply or shall apply with such adapations, whether by way of modification, addition or omission without, however, affecting the objectives of the said enactments, as may be specified in such notification; or

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(b) that the operation of all or any of the contracts, assurances of proposity agreements, settlements, awards; istanding orders or other instruments in monthing force (to which any relief undertaking is a party or which may be applicable to any relief undertaking) immediately before the date on which the State industrial undertaking is declared to be a relief undertaking, shall remain suspended or that all or any of the rights, privileges, obligations and liabilities accruing or arising thereunder before the said date, shall remain suspended or shall be enforceable with such modification and in such manner as may be specified in such notification.

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Overriding natification uader section 4.

5. A notification issued under section 4 shall have effect notwithstanding anything to the contrary contained in any other law, agreement or instrument or any decree or order of a court, tribunal, officer or other authority.

Suspention or modifica. tion of certain remadics, rights, etc. stay of proceedings, their revival continuance.

- 6. Any remedy for the enforcement of any right, privilege, obligation or liability referred to in clause (b) of section 4 and suspended or modified by a notification under that section shall, in accordance with the terms of the notification, be suspended or modified, and all proceedings relating thereto pending before any court, tribunal, officer or other authority shall accordingly be stayed or be continued subject to such modification, so, however, that on the notification ceasing to have efect, -100
 - (a) any right, privilege, obligation or liability so suspended or modified shall revive and be enforceable as if the notification was never issued; and
 - (b) any proceeding so stayed shall be proceeded with subject to the provisions of any law which may then be in force from the stage which had been reached when the proceeding was stayed.

7. In computing the period of limitation for the enforcement of any right privilege, obligation or liability referred to in clauses (b) of section 4, the period during, Period of limitation. which it or the remedy for the enforcement thereof was suspended, shall be excluded.

THE ORISSA RELIEF UNDERTAKINGS (SPECIAL PROVISIONS) ACT, 1983

[Orissa Act 3 of 1984] (Sec. 8)

8. (1) The State Government may, subject to the condition of previous publication, Power to
5. (1) Include Government Lines, make rules to carry out the provisions of this Act. Power to

- (2) In particular and without prejudice to the generality of the foregoing power. such rules may provide for all or any of the following matters, namely :-- : . . .
 - (a) the rates of wages payable to the workmen and their workloads and the salary payable to the staff, the payment of bonus, gratuity, compensation and other benefits;
 - (b) the manner in which the relief undertaking should be run;
 - (c) the strength of staff and labour to be employed for running the relief undertaking economically;
 - (d) the manner in which the net profits or net losses or surplus fund should be appropriated or disposed of;
 - (e) the percentage of profits to be utilised for the benefit of the persons employed in the undertaking and the manner of its utilisation; and
 - (f) the manner in which, and the extent to which the representatives of the workmen may be associated with, or may participate in the management of the relief undertaking.

SCHEDULE

[See Section 4 (a)]

- 1. Industrial Disputes Act, 1947 (14 of 1947)
- 2. The Orissa Shops and Commercial Establishments Act, 1956 (Orlssa Act 30 of 1956).

ANNEXURE

PROVISION OF THE ORISSA RELIEF UNDERTAKINGS (SPECIAL PROVISIONS) (AMENDMENT AND VALIDATION) ACT, 1985 (ORISSA ACT 6 OF 1985) NOT INCORPORATED IN THE ORIGINAL ACT

Validity of

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actions taken any action taken or any notification issued by the State Government in the belief or purporand notification ted belief that while doing such thing, taking such action or issuing such notification the principal Act was in full force and application and contained provisions enabling the State Government to do such thing, take such action and issue such notification, shall not be questioned in any court of law or otherwise open to challenge merely on the ground that the Act was not in force or application or did not contain provisions enabling the State Government to do the things, to take the actions or to issue the notifications and such things done, actions taken or notifications issued shall be deemed to have been validly done, taken or issued in exercise of the powers conferred by the provisions of the principat Act.

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